

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ORDER SHEET

O.A / MA / RA / CP NO. 827 OF 2005

Applicant/s V.P. Tripathi

Respts.

U.O.T and U.S.

Advocate for Applicant/s Sri L.M. Singh

Advocate for Respondent/s Sri N.P. Singh

Notes of the Registry	Orders of the Tribunal	Sheet No. <u>7</u> O.A. NO. <u>827/05</u>
<p><u>N.O.R.</u></p> <p><u>No Rejoinder has been filed so far</u></p> <p><u>Submitted.</u></p> <p><u>S.O.(5)</u></p>	<p>07.10.2009 Hon'ble Mr. Justice A.K. Yog, Member (J)</p> <p>Copy of Counter Affidavit was filed in the Registry on 30.09.2005 after serving a copy of it to the counsel for the Applicant on 30.9.2009. No Rejoinder Affidavit has been filed. Learned counsel for the Applicant prays for and is allowed 2 weeks time to file Rejoinder subject to payment of Rs.1000/- as cost.</p> <p>List on 15.12.2009 alongwith office report regarding filing of rejoinder. If Cost is not paid, Rejoinder Affidavit shall not be treated and accepted on record.</p> <p><i>(Signature)</i> J.M</p> <p><u>Manish/-</u></p> <p><u>18.12.2009</u></p> <p><u>Hon'ble Mr. Ashok S. Karamchand, JM</u></p> <p>None present even on behalf of the applicant even on the seized call. accordingly the O.A. is dismissed in default and for non- prosecution.</p> <p><i>(Signature)</i> J.M</p>	

Contd. On Sheet No. 8